

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) Diary No. 30811/2025

With

Interlocutory Application No(s) 236049/2025

(Application for condonation for delay in re-filing)

JAYA THAKUR

... Petitioner(s)

VERSUS

UNION OF INDIA and another

... Respondent(s)

OFFICE REPORT

The Writ Petition (C) Diary No. above-mentioed was listed before the Hon'ble Judge-in-Chambers on 19.09.2025, when the Hon'ble Court was please to pass, inter-alia, the following order:-

"xxxx xxxx xxxx

Rest of the matters

Six weeks' time is granted to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to the Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

xxxx xxxx xxxx."

It is submitted that Varun Thakur & Associates, advocate has re-filed the matter on 17.09.2025 and the following applications has been filed, are as follows:-

S. No.	Application no.	Filed by	Filed on
1	IA No. 236049/2025 (Application for condonation for delay of 65 days in re-filing)	Varun Thakur & Associates	17.09.2025

It is submitted that following similarities have been found:-

S.N o.	Case No. And Cause Title	Status
1	WP (C) No. 129 OF 2025	Where by way of the present Writ Petition the

	Shruti Bisht vs Ministry of Law & Justice & Anr	petitioner seeks directions to take action towards implementing reservation of 33 percent for women in the Parliament in Rajya Sabha and in the State Legislative Council. The matter was listed on 29.04.2025 before Hon. KVV/ PBV, JJ. (Adjourn matter)
2	WP (C) No. 1/2024 Yogamaya M.G. vs UOI & Ors	Inter alia seeking direction: (a) to implement Women's Reservation Bill/Act, 2022 to ensure reservation of 33% seats for women on the basis of 2001 of 2011 census data under the provision of Delimitation Commission Act, 2022 in the upcoming Lok Sabha Elections, 2024; (b) to provide a firm and expedited date for the implementation of the Women's Reservation Bill/Act, 2023 considering the prolonged period of uncertainty surrounding the delimitation process; (c) to quash Article 334A(1) of the Constitution; and (d) to ensure that the principles of gender equality and women's empowerment as envisioned by the Womens' Reservation Bill/Act, 2023 are implemented in a time bound manner, was dismissed as withdrawn vide order dated 12.01.2024 passed by Hon. SK (as His Lordship then was) / DD, JJ. (copy enclosed)
3	WP (C) No. 1181/2023 Dr. Jaya Thakur vs Union of India & Anr.	was filed, inter alia, praying for implementation of 33% Women Reservation as per the Constitution(One Hundred and Twenty Eight Amendment) Bill, 2023 (Nari Shakti Vandan Adhiniyam). Directions were sought. (a) to declare the clog i.e. " after the delimitation is undertaken for this purposes after the relevant

	figures for the first census” of “ The constitution (One Hundred and Twenty Eight Amendment) Bill 2023 (Nari Shakti Vandan Adhiniyam as void-ab-initio’ and (b) to implement The Constitution (One Hundred and Twenty Eight Amendment) Bill 2023 (Nari Shakti Vandan Adhiniyam) in its true letter and spirit before General Election 2024. The said matter was dismissed vide order dated 10.01.2025 passed by Hon. BMT/PBV, JJ. (Page No. 63-64 of Paper books)
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It is submitted that a letter dated 27.10.2025 regarding clarification with regard to WP (C) No. 1181/2023 (having same prayer as that of instant matter). The same is enclosed herewith of kind perusal of Hon’ble Court.

The Writ Petition Diary No. along with applications above-mentioned is listed before the Hon’ble Judge with this Office Report.

Dated this the 8th day of November, 2025.

sd/-
Assistant Registrar

Date : 27.10.2025

M/s VARUN THAKUR & ASSOCIATES
ADVOCATE ON RECORD
A/13, SOUTH EX. PART II, NEW DELHI 110049
MOBILE :9868573717
EMAIL: msvarunthakur@gmail.com

IN THE MATTER OF :

Dr. Jaya Thakur

.....Petitioner

Versus

Union of India & Anr.

.....Respondents

Diary No.30811/2025
LETTER

TO,
THE REGISTRAR
SUPREME COURT OF INDIA

SIR,

Registry asked for clarification vide email dated 08.10.2025 with regard to WP (C) No.1181 of 2023 regarding having the same prayer in the present matter i.e., Diary No.30811 of 2025. Therefore, in reference of the abovesited clarification and email it is clarified that the earlier writ petition No.1181 of 2023 was filed to challenge the Women's Reservation bill 2023 (The Constitution (One Hundred Twenty Eighty Amendment) Bill, 2023 but in the present petition the petitioner is challenging the Act (Women's Reservation Act 2023 (The Constitution (One Hundred Twenty Eighty Amendment) Act, 2023. Therefore; it is humbly requested you to kindly ignore this defect and registered the case before the Hon'ble Court.

Varun Thakur & Associates

Tany Bhanu
Varun Thakur & Associates
Advocate for Petitioner
Supreme Court of India
A-13, Ground Floor, South Ext. Part-II
New Delhi-110049, Ph. 011 41054567

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ITEM NO.10

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1/2024

MS. YOGAMAYA M G

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 12-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Deepak Prakash, AOR
Mr. Sriram P., Adv.
Ms. Yogamaya M.g., Adv.
Ms. Nandana Menon, Adv.
Ms. Anjitha Santhosh, Adv.
Mr. T.m. Subhash, Adv.
Mr. Pawan Kr. Dabas, Adv.
Mr. Kamal Singh Bisht, Adv.
Mr. Raneev Dahiya, Adv.
Mr. Nachiketa Vajpayee, Adv.
Ms. Divyangna Malik, Adv.
Ms. Merlyn J. Rachel, Adv.
Ms. Vishnu Priya, Adv.
Mr. Vardaan Kapoor, Adv.
Mr. Rahul Lakhera, Adv.
Mr. Rahul Suresh, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Signature Not Verified
Digitally signed by
SWETA BAILODI
Date: 2024.01.12
16:44:02 IST
Reason: —

Learned counsel appearing on behalf of the petitioner
seeks permission to withdraw the present writ petition and states
that the petitioner - Ms. Yogamaya M G will move an appropriate

application as an intervener in Writ Petition (C) No. 1181 of 2023 titled "*Dr. Jaya Thakur Vs. Union of India and Anr.*"

In view of the statement made, the writ petition is dismissed as withdrawn with liberty as prayed.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR